

**FORM No. 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Application No. O.A. 174 of 2006.

Applicant(s). Biswanath Behera Respondent(s). Union of India & othersAdvocate
for Applicant(s). Mrs. P. C. Pradhan Advocate
for Respondent(s).
D. N. Mishra**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**

I.P.O. of R.S.S.F. filed.
Copy served.
Defects pointed out
in Scrutiny may kindly
be seen.
For favour of
Registration/ Consideration
please.

S.O.(S)h30/1/0631

Notes of the Registry

Orders of the Tribunal

Defects removed.

For favour of
Registration please.

Sh 8.2.06. *SO(J)*

Defects removed.
As regards to the
signature of the applicant
in the application as well as
in the vanakalama, the
counsel for the applicant
stated that all the signatures
at various places of the
application belong to the
applicant.

In view of above,
it is ordered the application
may be registered and the
matter may be placed before
the Bench for consideration.

For orders.

Sh
27/2/06

Amu
27/02/06

For Admision —
Copy Served.

Sh
Amu

27/3/06

Free copies of this order be also given
to the Ld. Counsels appearing for ~~the~~ both the
parties.

Shahat
08/03/06
Member (J)